ACTION TAKEN REPORT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

CENTRAL ZONAL BENCH, BHOPAL

In

Original Application no 94/2020

Petitioner Manish Kaurav

Versus

Respondents State of Madhya Pradesh & Ors

INDEX

SN	PARTICULARS	PAGE NO
1.	ACTION TAKEN REPORT IN THE MATTER OF ORIGNAL APPLICATION NO. 94 OF 2020 MANISH KAURAV VERSUS STATE OF MADHYA PRADESH SUBMITED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTERAL BENCH, BHOPAL, AS PER ORDER DATED 30.07.2021	03-05
2.	COPY OF HON'BLE NGT ORDER DATED 30.07.2021 IN THE MATTER OF OA NO. 94 OF 2020 (MANISH KARURAV VS STATE OF MADHYA PRADESH & ORS.) – **ANNEXURE 1.**	06-07
3.	INFORMATION OF ILLEGAL MINNING AND ILLEGAL TRANSPORT – **ANNEXURE 2.**	08-10
4.	COPY OF LETTER BY DISTRICT COLLECTOR NARSINGHPUR – **ANNEXURE 3.**	11
5.	PHOTOGRAPHS TAKEN DURING INSPECTION AT DUDHI RIVER NEAR BEDAR MINE ON DATED 30.07.2021 – **ANNEXURE IV.**	12

Date: 25.08.2021

Place: BHOPAL

Submitted by MPPCB

Through Counsel

Adv. Parul Bhadoria

Action Taken Report in compliance of order dated 30/07/2021 issued by Hon,ble National Green Tribunal in the matter of O.A No. 94/2020 C.Z Shri Manish Kaurav Vs State of M.P. & others :-

Hon,ble National Green Tribunal issued the following direction on order dated 30.07.2021 in the matter of O.A No. 94/2020 C.Z Shri Manhish Kaurav Vs State of M.P. & others

"The perusal of report reveals certain illegalities / irregularities, as raised by the applicant containing

I. *Arial distance has been given while deciding the siting criteria.*
II. *The Arial distance as narrated is stated to be 3 to 7 Kms. (though it requires exact distance.)*
III. *Existence of illegal path way constructed across the river bed.*
IV. *Large size pits were observed out of the mine lease area (though it has been stated that action has been taken but nothing has been stated as to what action has been taken and what is the result)*
V. *The Committee observed that road was damaged in few patches.."*
VI. *03 cases of illegal mining and 146 cases of illegal transportation of mining have been narrated in the report but the action taken by the Competent Authority has not been reported.*
VII. *The action under the Madhya Pradesh Sand (Mining, Transportation, Storage, and Trading) Rules 2019 have been reported but nothing has been expressed about the action taken under the Environmental (Protection) Act, 1986.*

State Pollution Control Board, Bhopal is directed to fulfill its statutory duty and also to do the legal action according to law. The copy of the Annexure-7 filed by the applicant which is signed by in-charge Officer of the Collector, Mines Branch, Narsinghpur, Sub-Divisional Officer, Revenue Department, Narsinghpur, Representative of Madhya Pradesh Pollution Control Board with regard to the inspection dated 26.11.2020 be send

to the Madhya Pradesh Pollution Control Board and also to the Member of the Committee to submit the action taken report on these points. The facts as contained in Annexure-7 signed by the three (3) senior responsible Officers of the Administration should be taken into account and considered seriously"

Hon'ble NGT order dated 30/07/2021 is enclosed with **Annexure-I**

Madhya Pradesh Gazet Notification Dated 05/01/2021 decided for sanction sand stockyard Details of sand stock are as follows :-

S.No	Name of Sand Stock Yard & Location	Stock license granted by Mining Department	Area	Road Distance from sand mines
1	Dhanlaxmi Merchandise Private Limited. Village-Sahawan Tehsil - GadarwaraDistt. Narshinghpur,	Letter No. 1102 dated 27/06/2020	0.498 Hect	More than 5 Kilo Meter
2	Dhanlaxmi Merchandise Private Limited Village- Banbari Tehsil - GadarwaraDistt. Narshinghpur (M.P,	Letter No. 1059 dated 25/06/2020	0.809 Hect	7 Kilo Meter
3	Dhanlaxmi Merchandise Private Limited. Village - Tumda Tehsil - GadarwaraDistt. Narsinghpur (M.P.),	Letter No. 1008 dated 20/06/2020	0.202 Hect	More than 5 Kilo Meter

- As per Gazzet notification dated 05/01/2021 of Govt. of MP for sanctioning of sand stockyard distance should be within 5 to 8 KM from nearest valid sand mine.
- 03 cases of illegal mining and 146 cases of illegal transportation of mining have been narrated in the report. The Information is attached with **Annexure-II**

The Following officers in the team visited the Pathway across the Dudhi River:-

1- Rajesh Kumar Maravi, Tahsildar Gadarwada Dist-Narsinghpur

2- Shri Sumit Gupta, Mining Inspector, District Mining office Narsinghpur.

3- Shri Rajkumar Jain, Junior Scientist, Regional Office, M.P. Pollution Control Board Jabalpur

- Pathway across the river Dudhi from Maheswer Narsinghpur District to Bedar Sand Lease of Hoshangabad District. The Pathway was constructed by for contractor of Bedar sand mine of Hoshangabad District before the present group contractor of Narsingpur District M/S Dhanlaxmi Marchendize Pvt. Ltd. occupying the sand mines of Dudhi River. The District Collector Narsinghpur has informed to State Mining Corporation Bhopal for this pathway. Copy of Letter is enclosed with **Annexure-III.** The prior contractor of Bedar sand mine was surrender the sand mine Bedar in Dec 2020 and simultaneously dismantle and destroy the prior constructed pathway which was constructed from Bedar Hosangabad District to Maheswar Narsingpur District. It is also stated that the river Dudhi is a non perennial river and generally water flow in rainy season and other time the river is found almost dry. Presently there is no pathway in Dudhi River.

(Rajesh Kumar Maravi) Tahsildar Gadarwada Dist-Narsinghpur	(Sumit Gupta) Mining Inspector District Mining Office Dist-Narsinghpur	(Raj Kumar Jain) Junior Scientist Regional Office M.P. Pollution Control Board Jabalpur

Annexure-I

Item No. 04

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No. 94/2020(CZ)

Manish Kaurav — Applicant(s)

Versus

State of Madhya Pradesh & Ors. — Respondent(s)

Date of hearing: 30.07.2021

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER

For Applicant(s): None

For Respondent(s): Mr. Dharamveer Sharma, Adv.
Mr. Sachin K. Verma, Adv.
Ms. Parul Bhadoria, Adv.
Mr. Om Shankar Shrivastava, Adv.

ORDER

1. Learned Counsel appearing for the State has submitted that the reply on behalf of Respondent No. 1 & 2 have been filed. He sought a short time to file reply on behalf of Respondent No. 3.
2. The perusal of report reveals certain illegalities / irregularities, as raised by the applicant containing :-
   i. Arial distance has been given while deciding the siting criteria.
   ii. The Arial distance as narrated is stated to be 3 to 7 Kms. (though it requires exact distance.)
   iii. Existence of illegal path way constructed across the river bed.
   iv. Large size pits were observed out of the mine lease area (though it has been stated that action has been taken but nothing has been stated as to what action has been taken and what is the result)
   v. The Committee observed that road was damaged in few patches.

vi. 03 cases of illegal mining and 146 cases of illegal transportation of mining have been narrated in the report but the action taken by the Competent Authority has not been reported.

vii. The action under the Madhya Pradesh Sand (Mining, Transportation, Storage, Trading) Rules 2019 have been reported but nothing has been expressed about the action taken under the Environmental (Protection) Act, 1986.

3. State Pollution Control Board, Bhopal is directed to fulfill its statutory duty and also to do the legal action according to law. The copy of the Annexure-7 filed by the applicant which is signed by in-charge Officer of the Collector, Mines Branch, Narsinghpur, Sub-Divisional Officer, Revenue Department, Narsinghpur, Representative of Madhya Pradesh Pollution Control Board with regard to the inspection dated 26.11.2020 be send to the Madhya Pradesh Pollution Control Board and also to the Member of the Committee to submit the action taken report on these points. The facts as contained in Annexure-7 signed by the three (3) senior responsible Officers of the Administration should be taken into account and considered seriously.

4. Put up with the further Action Taken Report and the reply on **25th August, 2021.**

Sheo Kumar Singh, JM

Arun Kumar Verma, EM

June 30th July, 2021
O.A. 94/2020(CZ)
PN

ANNEXURE-II

कार्यालय कलेक्टर (खनिज शाखा) जिला नरसिंहपुर

Email – monarsinghpur@gmail.com, modgmnar@mp.gov.in

2(I) मध्यप्रदेश गजट नोटिफिकेशन प्रकाशन दिनांक 5 जनवरी 2021 में राज्य सरकार द्वारा मध्यप्रदेश रेत (रेत खनन, परिवहन, भण्डारण तथा व्यापार) नियम 2019 में निम्न लिखित संशोधन किया है:–

नियम 18 में उप–नियम (6) में प्रथम पैरा के स्थान पर निम्न लिखित पैरा स्थापित किया है।

"व्यवसायिक प्रयोजन हेतु रेत खनिज के भण्डारण के लिये अनुज्ञा समूह ठेकेदार या रेतखननहेतु प्राधिकृत ठेकेदार को उसके पक्ष में स्वीकृत किसी विधिमान्य रेत खदान के 5 किलोमीटर के परे परंतु 8 किमी की सीमा के भीतर प्रदान की जाएगी" अंग्रेजी में स्पष्ट हैं "beyond 5 km but within the radius of 8 km from any valid sand quarry sanction in his favour" अवएव उपरोक्तानुसार 5 किमी के परे तक, परिधि का उल्लेख नहीं है, लेकिन 8 कि.मी. की परिधि के भीतर का उल्लेख है।

2(II) ज्वाइंट कमीटी द्वारा नरसिंहपुर जिले के निम्न स्वीकृत स्टॉकयार्ड की गई थी :–

स.क.	ग्राम जहां स्टॉकयार्ड स्वीकृत किया गया है	स्वीकृत स्थल का खसरा कमांक	क्षेत्र(हे.)	वैध खदान से दूरी
1	सहावन	170/2, 71/2/2, 172/11	0.498	स्वीकृत रेत खदान पनागर से सड़क के माध्यम से दूरी 5 किमी से अधिक है।
2	बनवारी	304/2,3,5, 305, 340/2, 3, 5	0.809	स्वीकृत रेत खदान अजंदा से 7 किमी की परिधि में।
3	तूमड़ा	164/4	0.202	स्वीकृत रेत खदान संसारखेड़ा से सड़क मार्ग से दूरी 5 किमी से अधिक है।

अतः उपरोक्तानुसार स्वीकृत स्टॉकयार्ड संषोधित नियम के अनुसार समीप के स्वीकृत रेत खदान से दूरियां 5 किमी से अधिक है लेकिन 8.00 किमी की परिधि के भीतर है।

2(III) "Existence of illegal pathway constructed across the river bed"

जिला होशंगावाद स्थित बेदर रेत खदान के पूर्व ठेकेदार द्वारा बेदर खदान से नदी के दूसरे पार नरसिंहपुर जिला की सीमा तक एक मजबूत रास्ता बनाया गया था जिससे बेदर खदान(होशंगाबाद की सीमा) से रेत जिला नरसिंहपुर में लाकर विकय करता था, इसी रास्ता के संबंध में 20.11.2020 को MPPCB, Mining & Revenue विभाग द्वारा रास्ता तुडवाये जाने का निर्णय लिया गया था। नरसिंहपुर जिला के ग्रुप रेत ठेकेदार में धनलक्ष्मी मर्चेंडाईस प्रायवेट लिमिटेड द्वारा नरसिंहपुर जिला में दूधी नदी की रेत खदानों में कार्य प्रारंभ करने के पूर्व ही होशंगाबाद स्थित बेदर रेत खदान के ठेकेदार द्वारा दिसंबर 2020 में बेदर रेत खदान का ठेका शासन के समक्ष समर्पित कर दिया गया तथा साथ ही साथ उसके द्वारा दूधी नदी में बेदर रेत

खदान (होशंगाबाद) से नरसिंहपुर जिला की सीमा तक आर–पार बनाया गया यह अवैध रास्ता तोड दिया गया। वर्तमान में यह रास्ता दूधी नदी में अस्तित्व में नहीं है।

2(IV) "Large size pits were observed out of the mine lease area (thought it has been stated that action has been taken but nothing has been stated as to what action has been taken and what is the result"

उपरोक्तानुसार संयुक्त जांच समिति द्वारा लीज क्षेत्र के बाहर जो बड़ा गढ्ढा देखा गया था, उक्त गढ्ढे का अवैध उत्खनन का प्रकरण तैयार कर कलेक्टर न्यायालय नरसिंहपुर में जुर्माना किया जाने हेतु प्रस्तुत किया गया था जो मान. न्यायालय के समक्ष प्रचलन में है। यह अवैध उत्खनन का प्रकरण श्री आनंद सिंह आ. श्री जयहिंद सिंह, मेहरागांव के विरूद्ध 3000.00 घनमीटर रेत का अवैध उत्खनन किए जाने से 1,87,50,000.00 जुर्माना अधिरोपित किया गया था। वर्तमान में यह प्रकरण मान. न्यायालय कलेक्टर नरसिंहपुर में विचारधीन है।

2(V) "The committee observed that road was damaged in few patches"

उपरोक्तानुसार रोड की जांच में पाया गया कि वर्तमान में धनलक्ष्मी मर्चेंडाईस प्रा.लि. द्वारा अधिक खराब पैचेस की रिपेयरिंग कर दी गई है। इस रोड पर जब भी रेत परिवहन संबंधी वाहनों की आवाजाही होती है। ठेकेदार द्वारा उक्त रोड पर पानी के टेंकरों से पानी छिड़काव किया जाता है। जिससे धूल गीली होकर दब जाये हवा में उड़ने से रोका जाता है।

2(VI) "03 Cases of illegal mining and 146 cases of illegal transportation of mining have been narrated in the report but the action taken by the competent authority has not been reported."

अवएव उपरोक्तानुसार 03 प्रकरण अवैध उत्खनन के और 146 प्रकरण अवैध परिवहन के संयुक्त जांच समिति के प्रतिवेदन में उल्लेखित है, जिस पर निम्नानुसार कार्यवाही सुनिश्चित की गई है:–

–: अवैध उत्खनन के प्रकरण :–

स. क.	अवैध उत्खननकर्ता का नाम	ग्राम	तहसील	अवैध खनन की गई रेत की मात्रा (घ.मी.)	प्रस्तावित शास्ति (रू.)	मान. कलेक्टर न्यायालय नरसिंहपुर में निर्माण की स्थिति
1	श्री शिशुपाल पटैल आ. श्री अर्जुन पटैल	ढिगसरा	गाडरवारा	60.00	3,75,000	निर्णय हो गया है। जुर्माना राशि 3,75,000 जमा कराई गई
2	श्री राघवेन्द्र आ. श्री हरिराम सिंह	सांईखेडा	गाडरवारा	60.00	3,75,000	नर्णय हो गया है। जुर्माना राशि 3,75,000 जमा करने हेतु मांग पत्र जारी किए गए है।
3	श्री आनंद सिंह आ. जयहिंद सिंह	मेहरागांव	गाडरवारा	300.00	1,87,50,000	मान. कलेक्टर न्यायालय कलेक्टर नरसिंहपुर के समक्ष सुनवाई चल रही है।

–: अवैध परिवहन के प्रकरण :–

कमांक	पंजीकृत प्रकरण	कुल जुर्माना प्रस्तावित	मान.न्याया. द्वारा किया गया जुर्माना वसूली की स्थिति
01	146	6707600	समस्त निर्णित किया गया समस्त जुर्माना – 670,7600.00 वसूल किया गया।

11/8/2021

प्रभारी अधिकारी
खनिज शाखा, नरसिंहपुर

ANNEXUR-III

कार्यालय कलेक्टर (खनिज) जिला–नरसिंहपुर

Email - monarsinghpur@gmail.com, modgmnar@mp.gov.in

क्रमांक /3790/ ख0लि0 / 2020 नरसिंहपुर दिनांक–07/ 10 / 2020

प्रति,

प्रबंध संचालक,
म.प्र.स्टेट माइनिंग कारपोरेशन लि.
पर्यावास भवन ब्लाक नं.–1(ए)
द्वितीय तल जेल रोड भोपाल

विषय :– बेदर रेत खदान जिला होशंगाबाद के ठेकेदार द्वारा नरसिंहपुर जिले में नदी तट पर सड़क निर्माण कर रेत का परिवहन करने बावत।

संदर्भ :– मेसर्स धनलक्ष्मी मर्चेंडाइज प्रा.लि. का आवेदन पत्र दिनांक 07.10.2020

---0000---

उपरोक्त विषयांकित संदर्भित आवेदन पत्र की प्रति संलग्न कर आपकी ओर भेजी जा रही है। आवेदन पत्र के निर्धारित बिन्दुओं की मौके की यथास्थिति का विवरण निम्नानुसार है:–

1. बेदर रेत खदान जिला होशंगाबाद में स्वीकृत है। जो कि होशंगाबाद की सीमा में स्थित है ठेकेदार द्वारा सिया / पर्यावरणीय अनुमति प्राप्त कर रेत खदान संचालित है।
2. बेदर रेत खदान (होशंगाबाद) के ठेकेदार द्वारा नरसिंहपुर जिले की सीमा स्थित दुधी नदी में अस्थाई सड़क निर्माण कर रेत का परिवहन किया जा रहा है।
3. वर्तमान में जिला होशंगाबाद की बेदर खदान के ठेकेदार द्वारा पूर्व से निर्मित रास्ता जो कि नरसिंहपुर जिले की सीमा में परिवहन करने पर नरसिंहपुर के उच्चतम निविदाकार मेसर्स धनलक्ष्मी मर्चेंडाइज प्रा. लि. के बीच व्यवसायिक प्रतिस्पर्धा जनित विवाद को दूर किया जाना आवश्यक है।

अतः अनुरोध है कि जिला होशंगाबाद स्थित बेदर खदान से रेत खनिज परिवहन करने का कार्य जिला होशंगाबाद की सीमा से किये जाने हेतु मार्ग चिहिन्त कराने का कष्ट करें। ताकि दोनों जिलों के ठेकेदारों के मध्य आपसी विवाद / संघर्ष समाप्त किया जा सके। मेसर्स धनलक्ष्मी द्वारा प्रस्तुत आवेदन पत्र पर नियमानुसार कार्यवाही किये जाने हेतु आवेदन पत्र मूलतः आपकी ओर प्रेषित है।

संलग्नः–उपरोक्तानुसार।

कलेक्टर,
जिला–नरसिंहपुर

पृ.क्रमांक / / ख0लि0 / 2020 नरसिंहपुर दिनांक– / 10 / 2020

प्रतिलिपिः– कार्यपालन संचालक, म.प्र. स्टेट माइनिंग कारपोरेशन भोपाल की ओर सूचनार्थ।

ANNEXURE IV

Photograph taken During Inspection at Dudhi River Near Bedar Mine on dated 30/07/2021 in the matter of Hon'ble NGT Bhopal O.A No. 94/2020 (C.Z.) which Uninterrupted showing the flow of River Dudhi